COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 124 OF 2017 & IA NO. 151 OF 2018

Dated: 20th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Rajasthan Rajya Vidyut Utpadan Nigam Ltd. Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran

Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Himanshi Andley for R-1

Mr. S. K. Agarwal

Ms. Rudrani Biswas for R-2 to R-4

<u>ORDER</u>

I.A. No. 151 of 2018

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 124 OF 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. She may file the same on or before 07.03.2018 after serving copy on the other side.

List the matter on <u>03.04.2018.</u>

(Justice N. K. Patil)
Judicial Member
ts/mk

(I.J. Kapoor)
Technical Member